



ITEM NO.59

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14557/2023

(Arising out of impugned final judgment and order dated 15-11-2022 in CRLA No. 234/1981 passed by the High Court of Judicature at Allahabad)

DAYARAM @ SHUBHKARAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY Criminal Appeal Nos. 3438-3439 of 2023 @ 41606/2023 is LISTED.)

WITH

Crl.A. No. 3438-3439/2023 (II)

(IA No. 224950/2023 - INTERLOCUTORY APPLICATION

IA No. 224949/2023 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 224951/2023 - STAY APPLICATION)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.

Mr. Rudreshwar Singh, Adv.
Mr. Kaushik Poddar, AOR

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Parveena Swarup, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.224950/2023 in CrI.A. No. 3438-3439/2023:

The matter stand posted today in view of the urgency shown on behalf of the appellant that he is on deathbed.

On instructions, learned counsel appearing for the respondents acknowledges the said factum.

In such view of the matter, we are inclined to grant bail subject to the conditions that may be imposed by the Trial Court.

Accordingly, IA No. 224950/2023 stands allowed.

List this matter along with SLP(CrI.) No. 14557/2023 after six weeks.

(SWETA BALODI)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)